

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 07 of 2020

In

Company Appeal (AT) (Insolvency) No. 1016 of 2019

IN THE MATTER OF:

Tata Motors Finance Ltd.

...Petitioner

Versus

Vishal Gupta

...Respondent/Contemnor

Present:-

For Appellant: Mr. Amarjit Singh Bedi, Advocate.

For Respondent/Contemnor: Mr. Akshay Ringe, Advocate.

With

Contempt Case (AT) No. 22 of 2020

In

Company Appeal (AT) (Insolvency) No. 1016 of 2019

IN THE MATTER OF:

Akashganga Infraventures India Ltd.

...Applicant

Versus

Mr. Vishal Gupta & Ors.

...Contemnors

Present:-

For Appellant: Mr. Rajiv Malik and Mr. CA Mohit Gupta, Advocates.

For Respondent/Contemnor: Mr. Akshay Ringe, Advocate.

O R D E R

(Virtual Mode)

16.09.2020 In Contempt Case (AT) No. 7 of 2020 filed in Company Appeal (AT) (Insolvency) No. 1016 of 2019, Mr. Akshay Ringe, Advocate appears on behalf of the Respondent/Contemnor accepts Notice. He is directed to file Reply/Show Cause Notice within four weeks.

Original Records of Company Appeal (AT) (Insolvency) No. 1016 of 2019 has been received and tagged with the Records.

In Contempt Cast (AT) No. 22 of 2020 filed in Company Appeal (AT) (Insolvency) No. 1016 of 2019, pursuant to the Order dated 27.08.2020 wherein Respondents/Contemnors appeared through Mr. Akshay Ringe, Advocate and

accepted Notice and filed Reply-Affidavit on behalf of Contemnors on 10.09.2020, which is available on record.

Learned Counsel for the Appellants in both these Appeals are also present.

List both these Contempt Cases on 16th October, 2020.

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)